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C.A.No. 2062 OF 2002

REVISED@@
CCCCCCC
Court No. 7

ITEM No.3

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No 1 In Civil Appeal No.2062/2002

KARNATAKA STATE INDS.INVT.&DEV.CORPN.LTD

Appellant (s)

VERSUS

M/S CVALET INDIA LTD. & ORS.

Respondent (s)

(With Appln(s). for stay)

Date : 05/12/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s)

Mr. S. Ravindra Bhat.,Adv.
Mr. Naveen R. Nath, Adv.
Mrs. Lalit Mohini Bhat, Adv.
Miss Hetu Arora, Adv.

For Respondent (s)

Mr. A.S. Bhasme,Adv.
Mr. M.S. Bhat, Adv.
Mr. Manoj K. Mishra, Adv.

Mr. Sanjay R. Hegde,Adv.

UPON hearing counsel the Court made the following
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

Status quo in regard to the property attached
will be maintained till the disposal of the appeal.
Liberty granted for seeking early hearing.

.SP1

(Pawan Kumar)
Court Master

(K.K. Chadha)
Court Master